(Shri Shyamnandan Mishra)

been raised in the House? The hon. Finance Minister is here; he is keeping mum. Activities are at a standstill.

MR. SPEAKER: Shri Shamim, seem to be fresh and happy this morning. I must read your article.

SHRI S. A. SHAMIM (Srinagar): You will be enlightened. It is one of the best articles so far written.

MR. SPEAKER: Best articles seldom attract arrests. So long as Mr. Shamim is in the House, he is fully protected. After that he can come to my house; he will receive my best hospitality. Let him not go out. I will not allow him to be arrested so long as he is with me.

## (ii) Use of DIR to ARREST LOCO RUN-NING STAFF

SHRI S. M. BANERJEE (Kanpur): With your permission I should like to raise the most important issue which is confronting all sections of the people in the country. It is the locomen's strike which is at present confined to the Northern and the Western Railways. There is clear enough indication that if the employees are arrested under the D.I.R. there could an all-India strike. The hon. Prime Minister has appealed to my hon, friend Shri Samar Mukherjee not to support strike. It is not a question of supporting or opposing the strike. Certain assurances which were given have unfortunately not been implemented. The situation is such that it is impossible for people to travel. We have sent the telegrams we received from various parts of the country. leaders of the locomen are prepared meet the hon. Minister; they were unable to come before the 17th. I am told that there are warrants against the leaders and important office-bearers, but once are arrested the situation will deteriorate. In Delhi arrests have already started. Instead of condemning the strike the Minister should intervene in the matter. It should be realised that the use of DIR

last time did not result in a solution. therefore request you to ask the Minister to start negotiations immediately and make a statement. We are prepared to help him provided an assurance that the leaders will not be arrested they come to Rail Bhawan for discussion. I do not want to issue a warning to Government, but if DIR is used criminately to arrest them, the situation will deteriorate. The Prime Minister may be angered but the situation demands her intervention. If people are arrested, there is going to be an all-India strike, whether she wants it or not. Naturally, we on this side will have to support those who are going to be arrested under the DIR.

We want the situation to improve. It is for the Government to issue a statement and come forward to start negotiations immediately. I would request you to ask the Minister of Parliamentary Affairs to ask the Railway Minister to make a statement immediately.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I also gave notice under rule 377 about locomen strike.

MR. SPEAKER: That was an adjournment motion.

SHRI IYOTIRMOY BOSU : I gave both.

MR. SPEAKER: Please do not give so many notices at one and the same time.

SHRI JYOTIRMOY BOSU: This was given yesterday. The adjournment motion was given today. All I want to say Indian Airlines have come to an end, Railways are coming to an end. Postal services have been seriously and drastically cut because of lack of communications. Government has let down the workers who do hard work. If the Government been truthful to the workers and fair to the workers, this situation would not have arisen. I support the demand made by Shri Banerjee that the Railway Minister must come forward to have a dialogue with the employees and come to a settlement so that the railways move. Prices of all the commodities will rise further because of the railway strike.

12.22hrs.

## RE. QUESTION OF PRIVILEGE

श्री मध्र लिमर्च (बांका) : अध्यक्ष महोन्य, मेंने आज विशेषाधिकार का एक बाकायदा नोटिस दिया हैं, जो श्री शमीम के एक लेख के बार में हैं । आप उस को मानें या न मानें, लेकिन आप मुभ्ने उस को रखने के लिए थोड़ा समय दें। जब लोक सभा का सत्र चल रहा हो, तो सदस्यों को इस तरह गिरफ्तार नहीं किया जा सकता हैं।

अध्यक्ष महोत्य : माननीय सदस्य मुक्ते बताये कि इस में प्रिविलेज कैसे इनवाल्व्ड हैं।

श्री मधु लिमचे : में अभी बताता हूं।

अध्यक्ष महोच्य : आप ने 'विट एंड ह्यूमर'' पहले ही क्लीयर हूं। में श्री शमीम के बारे में जानता हूं कि ही इज फांड आफ विट एंड ह्यूमर, लीकन वह हमेशा पे नहीं करता हैं।

SHRI S. A. SHAMIM (Srinagar): It is a very serious article, not humour. Please read it.

श्री सध् लिसके : अध्यक्ष महोदय, आफ मुफ्रे एक मिनट के लिए अर्ज करने दीजिए । यह बहुत गम्भीर मामला हुरें ।

अध्यक्ष महोद्य : आप ने "विट एंड ह्यूमर"

श्री सध्य लिसको : में ने कहा है कि वह लाइ-टर देन में लिखा गया हैं। मुक्ते बाद हैं कि में ने क्या पत्र लिखा हैं। में ने कहा हैं कि जम्म ऑर काश्मीर के बार में श्री बलराज पूरी ऑर श्री शमीम दोनों ने मिल कर लाइटर बेन में. हंसी मजाक में. एक लंख लिखा हैं। श्री शमीम स्वयं काश्मीरी हैं और श्री बलराज पूरी जम्मू के हैं। अगर वे अपने उत्पर थोड़ा बहुत मजाक करत हैं, तो क्या पुलिस अफरार 1530 के तहत विभिन्न समुदायों में दुश्मनी पदा करने के आरोप में उन के विस्त्य बारट निका- लेगा ? आप हमेशा हमें कहते हैं कि जरा हंसी मजाक भी होना चाहिए। क्या एक पुलिस अफसर के हाथ में ये सारे अधिकार दिए गए हैं ? क्या आप इस सदन के सदस्यों के अधि-कारों की खा नहीं करेंगे ? ये लोग कभी आप के किसी भाषण को लंकर आप को भी गिर-फ्तार कर लेंगे। इस तरह लोक सभा कैसे चलेगी?

अध्यक्ष महांद्य : लोक सभा के अन्दर कोई भाषण करने पर तो मुक्ते गिरफ्तार नहीं कर सकते हैं। अगर में बाहर कोई भाषण करूंगा, तो मुक्ते गिरफ्तार करेंगे, स्पीकर होने की वजह से मुक्ते छोड़ेंगे नहीं।

I am not going to allow any discussion on this. If a journalist, who is not a member of the House, were to write like this, has he under similar circumstances any protection from this House? Will your co-author have the same protection?

A journalist is subject to the ordinary law of the land. That poor fellow has no protection in this House. So long as Shri Shamim is speaking in this House, he is protected. But if he does something outside the House, he is not protected. After writing that article, he can come to this House. Nobody will arrest him so long as he is sitting in this House.

SHRI S. A. SHAMIM: My charge is against the State Government that because I am a member of the opposition they will arrest me. I am attributing mala fide to the State Government.

MR. SPEAKER: Do not try to mislead us.

SHRI S. A. SHAMIM: I am telling you that the State Government is trying to harass me because it does not like some of my utterances in this house. That is why I seek your protection.

श्री मधु लिमचं: आप इस लेख के बारे में अपना नैनजी निर्णय दीजिए। हम आप का जजमेंट मानने के लिए तेंगार हें ।